

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C) No(s).19374/2021

(Arising out of impugned final judgment and order dated 25-10-2021 in PIL No. 58/2021 passed by the High Court of Judicature at Bombay)

MEDICOS LEGAL ACTION GROUP

Petitioner(s)

VERSUS

UNION OF INDIA

Respondent(s)

(FOR ADMISSION and I.R. and IA No.152373/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 29-04-2022 This petition was called on for hearing today.

CORAM : HON'BLE DR. JUSTICE D.Y. CHANDRACHUD
HON'BLE MS. JUSTICE HIMA KOHLIFor Petitioner(s) Mr. Sidharth Luthra, Sr. Adv.
Mr. Santhosh Krishnan, AOR
Mr. Asif Ahmad, Adv.
Ms. Sanjivani Pattjoshi, Adv.
Mr. Adityaa Raju, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

- 1 We are not inclined to entertain the Special Leave Petition under Article 136 of the Constitution.
- 2 The Special Leave Petition is accordingly dismissed.
- 3 Costs imposed by the High Court be deposited within a period of four weeks.
- 4 Pending application, if any, stands disposed of.

(SANJAY KUMAR-I)
AR-CUM-PS(SAROJ KUMARI GAUR)
COURT MASTER